

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 510 of 2010**

**Friday, this the 11<sup>th</sup> day of June, 2010**

**CORAM:**

**Hon'ble Mr. Justice K. Thankappan, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

**O.V. Chandran Nambiar, aged 68 years,  
S/o. Late P.V.R. Nambiar, residing at Aswathi,  
Valiyavila, Vattiyoorkkavu, Trivandrum. ....**

**Applicant**

**(By Advocate – Mr. M.B. Prajith)**

**V e r s u s**

1. **The Chief General Manager, Telecommunications,  
BSNL Kerala Circle, Trivandrum.**
2. **The Superintending Engineer, BSNL Kerala Circle,  
Telephone Exchange Compound, Manacaud, Trivandrum.**
3. **The Chief Engineer, BSNL Electric Zone, Telephone  
Exchange Compound, Manacaud, Trivandrum.**
4. **Communication Accounts Officer (Pension Revision),  
Office of the CCA, Trivandrum. ....**

**Respondents**

This application having been heard on 11.06.2010, the Tribunal on the same day delivered the following:

**O R D E R**

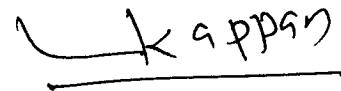
**By Hon'ble Mr. Justice K. Thankappan, Judicial Member -**

Since the question raised in this Original Application has already been considered by this Tribunal in TA No. 103 of 2008, we feel that if there is any correction necessary or any amount allowed by this Tribunal if not paid, it is not proper to file another OA, instead the applicant could have filed a Review Application or Contempt Petition which is left to the applicant.



2. Accordingly, this OA stands dismissed with the above observation.

  
**(K. GEORGE JOSEPH)**  
**ADMINISTRATIVE MEMBER**

  
**(JUSTICE K. THANKAPPAN)**  
**JUDICIAL MEMBER**

**“SA”**